



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/0270/2020

Chandigarh, this the 18th day of March, 2020

HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Umakant Tripathi, age 45 years, son of Sh. Ramakant Tripathi, Librarian, Kendriya Vidyalaya No. 1, Airforce Station (Pathankot) (Punjab), r/o House No. C-323, Village Nangal Bhur, Pathankot.

.....Applicant

BY ADVOCATE: **Applicant in person**

VERSUS

1. Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110 016 through its Commissioner.
2. Assistant Commissioner (Estt.III), KVS (HQ), 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110 016.
3. Deputy Commissioner, KVS (RO) Chandigarh, S.C.O. 72-73, Dakshin Marg, Sector 31 A, Chandigarh – 160 030.
4. Assistant Commissioner and Convener, ICC, KVS (RO) Chandigarh, S.C.O. 72-73, Dakshin Marg, Sector 31 A, Chandigarh-160 030.
5. I/C Principal, Kendriya Vidyalaya, No. 1, Airforce Station (Pathankot) (Punjab)-145 101 (Punjab).

.....Respondents

BY ADVOCATE: **Sh. R.K. Sharma**



ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Heard applicant in person.
2. Though the present OA, the applicant is seeking multiple relief(s). Since the Court was not inclined to entertain the application claiming plural relief(s), the applicant prayed that this petition can be considered qua transfer order dated 28.02.2020 (Annexure A-2) whereby the applicant has been deputed on temporary duty to Kendriya Vidyalaya SLET Longowal District, Sangrur (Punjab) from his present place of posting, i.e. Pathankot for 179 days or till the regular Librarian joins the duty at Longowal whichever is earlier.
3. Though the applicant has taken various pleas for invalidation of his transfer order, he very clearly submits that before approaching this court, he has submitted a representation dated 28.02.2020 (Annexure A-44) against his transfer order, which is pending consideration. Therefore, he prays that directions be issued to the respondents to decided his pending representation by passing a speaking order within some stipulated time bound period.



3. Issue notice.
4. On asking of the court, Sh. R.K. Sharma, Advocate, accepts notice on behalf of the respondents. He does not object to the disposal of the OA in the requested manner.
8. In the wake of the above, and without commenting anything on merits of the case, the present OA is disposed of in limine by directing the competent authority amongst the respondents to decide the pending representation of the applicant (Annexure A-44), by passing a reasoned and speaking order, as per rules and law, within a period of two weeks from the date of receipt of a certified copy of this order. The order so passed, shall be duly communicated to the applicant.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 18.03.2020
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